N O T I C E
(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the **High Court of Bombay at Goa**, which has come into effect from 06.06.2022 (Partially Modified w.e.f. 13.06.2022 and 22.08.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 05.09.2022 :**

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri. Justice **M. S. SONAK** **AND** The Hon'ble Shri Justice **B. P. DESHPANDE** **Commercial Appellate Division Bench** **MONDAY TO WEDNESDAY** **[Regular Division Bench]** **(DIVISION BENCH-I)** **Court Room No. 2**	For admission, hearing and order matters therein :- Civil and Criminal matters and applications therein pertaining to Division Bench.
2	The Hon'ble Shri. Justice **G. S. KULKARNI** **AND** The Hon'ble Shri. Justice **B. P. DESHPANDE** **FRIDAY** **[Special Division Bench]** **(DIVISION BENCH-II)** **Court Room No. 3**	To hear and dispose of the matters of the Division Bench, wherein the Hon'ble Shri. Justice M. S. Sonak has passed orders of recusal.

3	The Hon'ble Shri Justice **M. S. SONAK** **THURSDAY AND FRIDAY** **Single Bench-I** **Court Room No. 2**	A) For Admission and Order matters of Second Appeals. B) Final Hearing of Second Appeals up to the year 2012. C) For Admission, hearing and Orders of First Appeals pertaining to MACT.
4	The Hon'ble Shri. Justice **G. S. KULKARNI** **MONDAY TO THURSDAY** **[Single Bench-II]** **Court Room No. 3**	For admission, hearing and order matters therein :- **On Monday & Tuesday** A) Applications U/Sec. 11 of Arbitration and Conciliation Act, 1996. B) Matters under Companies Act, 1956 and Companies Act,2013. C) All Criminal matters pertaining to Single Bench. (except those assigned to other Court) **On Wednesday and Thursday** A) All Civil matters pertaining to Single Bench (except those assigned to other Court) B) To hear and dispose of the matters pertaining to the Single Bench (Civil) wherein the Hon'ble Shri. Justice M. S. Sonak has passed order of recusal.
5	The Hon'ble Shri. Justice **B. P. DESHPANDE** **THURSDAY** **[Single Bench-III]** **Court Room No. 4**	A) Final hearing of Criminal Appeals of odd years. B) Appeals under ESI. C) Civil Revision Applications.

NOTE

A) From Monday to Wednesday, the urgent mentioning and placing of the matters pertaining to the Single Bench-I are allowed before the **Hon'ble Shri. Justice M.S.Sonak** after the Division Bench work is over.

B) On Thursday and Friday the Regular Division Bench will take up the urgently mentioned matter/s (if any) pertaining to Regular Division Bench as per its convenience.

C) On Friday the urgent mentioning and placing of the matters pertaining to the Single Bench-II are allowed before the **Hon'ble Shri Justice G. S. Kulkarni** after the Division Bench-II work is over.

D) The urgent mentioning and placing of matters pertaining to the Court presided over by the **Hon'ble Shri. Justice M. S. Sonak** is allowed before the Court presided over by the **Hon'ble Shri. Justice G. S. Kulkarni** and vice versa.

F) The urgent mentioning and placing of matters pertaining to the single bench-III presided over by the **Hon'ble Shri. Justice B. P. Deshpande** is allowed before the Single Bench-II presided over by the **Hon'ble Shri. Justice G. S. Kulkarni.**

NOTES

(i) The aforesaid directions shall be in force until the present assignment continues.

(ii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

High Court, Appellate Side,	)	By Order,
Bombay.	)	Sd/-
	)	(V. R. Kachare)
Date : 24th August 2022	)	Registrar (Judl-I)